

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'A' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President, and,
Mahavir Singh, Vice President]**

ITA Nos. 975Mum/2020
Assessment Years: 2014-15

Deputy Commissioner of Income Tax **Appellant**
Central Circle 6(4)
Mumbai.

Vs.

M/s. Arshiya Industrial & Distribution Hub Ltd. **Respondent**
308, Level 3, F Block, Ceejay House,
Shiv Sagar Estate, Dr. Annie Besant Road,
Worli Mumbai 400021
[PAN: AAHCA3445M]

Appearances:

Navnit Choudhary *for the appellant*

T. S Khalsa *for the respondent*

Date of concluding the hearing: : November 27th, 2020

Date of pronouncement : November 27th, 2020

O R D E R

Per Bench:

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.

2. Learned Departmental Representative does not oppose the prayer so made by the assessee.

3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 27th day of November 2020.

Sd/-
Mahavir Singh
(Vice President)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 27th day of November, 2020

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*